

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.105- IA/399(AHM) 2024  
In  
C.P.(IB)/26(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Balkrushna J.Panchal

.....Respondent

**Order delivered on 23/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant / RP : Ms. Aditi Sharma, Advocate for

: Mr. Atul Sharma, Advocate

For the FC

: Ms. Aishwarya Reddy, Advocate

**ORDER**

None has appeared on behalf of the respondent / personal guarantor as well as corporate debtor.

A service report has been filed on 23.04.2024, vide inward diary No. 3477, which is taken on record. As per the service of affidavit notices were sent to the personal guarantor as well as to the corporate debtor on 12.04.2024, showing delivered on 13.04.2024, and 15.04.2024, as per the tracking report of the postal authority.

In view of the above, service upon the personal guarantor as well as corporate debtor is considered sufficient and complete.

However, despite due service, none has been present on behalf of the personal guarantor or corporate debtor, and no reply has been filed by either of the respondents. Last opportunity is given for filing reply / objection or report of the RP, if any, within a period of seven days, by giving an advance copy to the other side. Thereafter, rejoinder, if any before next.

Re-list on 17.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**